

CWPIL No.3 of 2020

04.08.2021 Present: Court on its own motion.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.2687 of 2020

Mr. Bipin C. Negi, Senior Advocate with Mr. Nitin Thakur, Advocate, for the petitioner.

Mr. Ajay Vaidya, Senior Additional Advocate General, for respondents No.1 and 3 to 7-State.

Mr. Balram Sharma, ASGI, for respondent No.2-UOI.

CWP No.3255 of 2020

Mr. Sunil Mohan Goel, Advocate, for the petitioner.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.4004 of 2020

Petitioner in person.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.5609 of 2020

Ms. Devyani Sharma, Advocate, for the petitioner.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWPIL No.11 of 2020

Mr. Bipin C. Negi, Senior Advocate as Amicus Curiae with Mr. Nitin Thakur, Advocate.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.83 of 2021

Mr. P.S. Goverdhan, Advocate, for the petitioners.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.356 of 2021

Mr. Vinod Chauhan, Advocate, for the petitioner.

Mr. Balram Sharma, ASGI, for respondent No.1.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

CWP No.2795 of 2021

Ms. Vandana Misra, Advocate, for the petitioner.

Mr. Ajay Vaidya, Senior Additional Advocate General, for the respondents-State.

Mr. Balram Sharma, ASGI, for the respondent-UOI.
(Through Video Conferencing)

Heard learned counsels.

Admit.

In terms of the earlier order dated 28.07.2021, the reports have been received from the Deputy Commissioners. Some of them have been received late last night and some this morning. Therefore, at the request of the learned Amicus Curiae, the matters stand adjourned for considering the contents of the reports submitted by each of the Deputy Commissioners.

In the course of discussion, it transpires that labour is likely to be infused into the State of Himachal Pradesh due to the impending harvesting season of apples. The season has partly started and would go on till October-November, 2021. Therefore, the concern is that the apple plucking season may act as a catalyst for the further spread of COVID. To this effect, learned Senior Additional Advocate General submits that additional efforts and inputs would be put in those districts, wherein the harvesting of apples would take place. He also assures the Court that additional care would be taken in order to ensure that the labour that enters Himachal Pradesh for the said purpose is vaccinated with the available resources of the State.

He has further informed the Court that from today onwards, in pursuance of the decision taken by the State Government, all tourists would be allowed to enter the State of Himachal Pradesh only either if they have a negative RTPCR test report or have a certificate evidencing one/two shot(s) of the vaccine they have taken. If not, they will not be permitted to enter the State of Himachal Pradesh. More stringent measures would be taken by the State in the coming days keeping in mind the prevailing situation. Further efforts to be made by the State would be brought to the notice of the Court on the next date.

Learned Senior Additional Advocate General is also requested to place on record the material with regard to the children that have been orphaned or who have lost one parent due to COVID and further as to what action the State has taken in order to help or rehabilitate such children.

Call on 11.08.2021.

(**Ravi Malimath**)
Acting Chief Justice

(**Jyotsna Rewal Dua**)
Judge

August 04, 2021
(Bhardwaj/Mukesh)